

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

No. MA 350/78/2018  
OA 350/1738/2016

Date of order : 23.2.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

**HAJERA KHATUN SEIKH**

W/o Late Abdul Malek,  
R/o Vill & PO – Arjuna,  
PS – Kalna, Dist. – Burdwan,  
Pin – 713409.

...APPLICANT

VERSUS

1. Union of India through  
The Secretary,  
Ministry of Communication,  
Dept. of Post,  
Dak Bhawan,  
Sansad Marg,  
New Delhi – 110001.
2. The Chief Post Master General,  
West Bengal Circle,  
Yogayog Bhawan  
P-30 Chittaranjan Avenue,  
Kolkata – 700012.
3. The Assistant Divisional Manager (PLI)  
West Bengal,  
Chittaranjan Avenue,  
Yogayog Bhawan,  
Kolkata – 700012.
4. The Superintendent of Post Offices,  
Burdwan Division,  
Burdwan  
Pin – 713101.
5. The Post Master HSG - !,  
Katwa Head Post Office,  
Dist. – Burdwan  
Pin – 713130.
6. Kalna Post Office,  
PS – Kalna,  
Dist. – Burdwan  
Pin – 713409.

...RESPONDENTS.

For the applicant : Mr.S.S.Mondal, counsel

For the respondents: None

O R D E R (ORAL)

Per Ms. Manjula Das, Judicial Member

Mr.S.S.Mondal, 1d. Counsel appeared for the applicant. None appeared for the respondents.

2. The brief fact of the case as narrated by the 1d. Counsel for the applicant is that the son of the applicant died in harness on 11.8.2016. On 4.10.2016 the applicant made a representation before the respondent No.2 praying inter alia for her share of the death settlement. It is also stated by the applicant that the wife of the deceased employee being the nominee is claiming entire death cum retirement and other benefit due to the death of the employee. But as the applicant was totally dependent on her and the employee had no issue, the entire benefit be shared between the wife and the mother of the deceased employee. The applicant made further representations on 13.10.2016 and 17.10.2016 and 20.10.2016 but the same were not responded to. Hence the applicant has approached this Tribunal by making the present OA.

3. MA 78/2018 has been filed praying for interim order restraining the concerned respondent from releasing the share of the applicant out of entire death settlement of her son, the deceased employee.

4. Heard the 1d. Counsel for the applicant and perused the pleadings and materials placed before us.

5. In view of the foregoing discussions, we dispose of the OA with a direction upon the applicant to file comprehensive representation before the appropriate authority within 7 days from the date of receipt of this order. On such receipt the respondent authority who is competent to consider the case of the applicant and dispose of within a period of 2 months thereafter by passing a reasoned and speaking order. The decision so arrived shall be communicated to the applicant forthwith.

However, it is made clear that no DCRG amount shall be disbursed till the decision is taken by the respondent authorities on the representation.

6. The OA and the MA stand disposed of. No order as to costs.

(DR. NANDITA CHATTERJEE)  
ADMINISTRATIVE MEMBER

(MANJULA DAS)  
JUDICIAL MEMBER

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